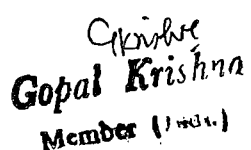
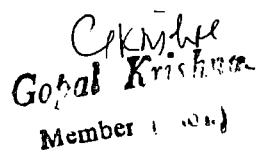
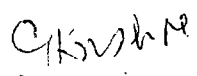


C. A. T. Bench, JAIPUR

Date of Order	Orders
<u>3/11/93</u>	Mr. M. K. Jain - Counsel for petitioner. At the request of the learned counsel for the petitioner, may be listed for admission along with O.A. 51/92 on 4/11/93.  (O. P. Sharma) Administrative Member  Gopal Krishna Member (Judt.)
<u>4/11/93</u>	Mr. D. P. Osha - Counsel for respondent. As prayed by learned counsel for respondent, put up for admission on 22/12/93.  (O. P. Sharma) Administrative Member  Gopal Krishna Member (Judt.)
O.A. already listed for hearing on 22-12-93. <u>17/12</u> Only sent to the opp. cl & p no 1 on us 162 & 170 on 7.1.94	<u>22.12.93</u> Sh. N. K. Jain, counsel for the petitioner. The learned counsel for the petitioner states that the required affidavit, as per order of this Tribunal dated 5.10.93, has already been filed on 3.11.93. The same be taken on record. The MP stander disposed of accordingly.  (O. P. Sharma) Administrative Member  Gopal Krishna Member (Judt.)